

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
UNITED SALT WORKS AND INDUSTRIES LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	UNITED SALT WORKS AND INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	25/10/1941
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH1941PLC003466
5.	Address of the registered office and principal office (if any) of corporate debtor	C/o Saroosh C Dinshaw, 3rd Floor, Sir H.C.Dinshaw Building, 16, Horniman Circle, Fort Mumbai MH 400001 IN
6.	Insolvency commencement date in respect of corporate debtor	27/11/19
7.	Estimated date of closure of insolvency resolution process	24/05/20
8.	Name and registration number of the insolvency professional acting as interim resolution professional	KAIRAV ANIL TRIVEDI IBBI/IPA-002/IP-N00728/2018-2019/12332
9.	Address and e-mail of the interim resolution professional, as registered with the Board	23 A 5 th floor Jyoti Bldg, Barquatali Dargah Margh , Wadala(E), Mumbai, 400037. kairavtrivedi2002@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	23 A 5 th floor Jyoti Bldg, Barquatali Dargah Margh , Wadala(E), Mumbai, 400037. kairavtrivedi2002@yahoo.co.in
11.	Last date for submission of claims	10/12/19
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink:... https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **UNITED SALT**

Kairav A. Trivedi



WORKS AND INDUSTRIES LIMITED By order dated 14/10/19, Date of receipt of Certified True Copy of order 26/11/19, and CIRP Initiated by IRP from 27/11/19

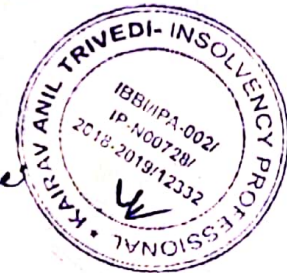
The creditors of **UNITED SALT WORKS AND INDUSTRIES LIMITED**, are hereby called upon to submit their claims with proof on or before 10/12/19 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors, if any, shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor, if any, belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Kairav A. Trivedi



Date 27/11/19
Professional
Place: Mumbai

Kairav Anil Trivedi - Interim Resolution

Reg no:- IBBI/PA-002/IP-N00728/2018-2019/12332